

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.10
C.P. (IB) No.136/BB/2023

IN THE MATTER OF:

Guru Rajendra Minerals Trading Company ... Petitioner
Vs.
M/s. Sai Krishna Minerals Pvt. Ltd. ... Respondent

Order under Section 9 of IBC, 2016

Order delivered on 26.06.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Atul Madhavan
For the Respondent : Appeared

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. Ld. Counsel for the Petitioner seeks further time to comply with para 2 of the order dated 27.05.2024. Therefore, further one weeks' time is granted to the Ld. Counsel for the Petitioner to file the memo explaining the satisfaction of limitation in tabular format, providing cross reference to documents showing part payment or other acknowledgements related to the transactions which can satisfy the limitation point, after serving a copy on the other side, failing which the matter will be listed under the caption "*for dismissal*" on the next date of hearing.
3. List the matter on **10.07.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)

Anishma